Name of the corporate debtor: Ardent Maschinfabrik Private Limited														
Date of commencement of CIRP: 11/07/2023														
List of creditors as on 23/07/2026														
Secured financial creditors (other than financial creditors belonging to any class of creditors)														
														(Amount in ₹)
Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Bank Of Baroda	25-07-2023	2691875	2691875	Secured	61,96,500	61,96,500	-	-	-	-	-	-	As per the NCLAT order dated 03.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CIRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
2	Clix Capital Services Pvt. Ltd.	26-07-2023	19322674	0	Secured	19322674	19322674	-	-			1,93,22,674	-	As per the NCLAT order dated 03.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CIRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
3	Kotak Mahindra Bank Ltd	29-08-2023	115132102	115132102	Secured	115132102	115132102	-	-			-	-	As per the NCLAT order dated 03.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CIRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
4	Siemens Financial Services Private Limited	25-07-2023	35479609	28112933	Secured	35479609	35479609	-	-			73,66,676	-	As per the NCLAT order dated 03.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CIRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
5	Krishkan Investment Private Limited	15-12-2023	14237044	14237044	Secured	14237044	14237044	-	-			-	-	As per the NCLAT order dated 03.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CIRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
6	J.C. Flowers Asset Reconstruction Private Limited	25-07-2023	181485351	158093464	Secured	181485351	181485351	-	-			0	2,33,91,887	As per the NCLAT order dated 03.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CIRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
7	HDFC Bank Limited	25-07-2023	75,63,74,429	55,90,01,682	Secured	75,63,74,429	75,63,74,429	-	-			0	19,73,72,747	As per the NCLAT order dated 03.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the CIRP. Accordingly, in the absence of a duly constituted CoC, voting share percentages cannot be assigned to any claims at this stage.
			1,12,47,23,084	87,72,69,100					-			2,66,89,350	22,07,64,634	

Notes:

1. As per the NCLAT order dated 03.08.2023, there is a stay on the constitution of the Committee of Creditors. However, there is no stay on the Corporate Insolvency Resolution Process.
2. The claims are provisionally admitted on basis of preliminary verification based on the data / documents shared by the claimant and preliminary documents / data shared by SBoD / erstwhile Promoter of Corporate Debtor. The RP has verified the claims and shared requisite queries with claimants / SBoD for their responses, accordingly amount is kept under verification, the same will be updated / modified as and when clarification received from claimant / SBoD / erstwhile Promoter of Corporate Debtor.